

**JAMMU AND KASHMIR BOVINE BREEDING (REGULATION
OF PRODUCTION, SALE OF BOVINE SEMEN AND
ARTIFICIAL INSEMINATION SERVICES) RULES, 2019**

Animal/Sheep Husbandry/Fisheries Department Notification SRO-455 dated 17th July, 2019.— In exercise of the powers conferred by section 32 of the Jammu and Kashmir Bovine Breeding (Regulation of Production, Sale of Bovine Semen and Artificial Insemination Services) Act, 2018, the Government hereby makes the following rules ; namely :—

1. *Short title and Commencement.*—(1) These rules may be called the Jammu and Kashmir Bovine Breeding (Regulation of Production, Sale of Bovine Semen and Artificial Insemination Services) Rules, 2019.

(2) They shall come into force on the date of their publication in the *[Government Gazette].

2. *Definitions.*— In these rules, unless the context otherwise requires :—

- (1) “Act” means the Jammu and Kashmir Bovine Breeding (Regulation of Production, Sale of Bovine Semen and Artificial Insemination Services) Act, 2018 ;
- (2) “Artificial Breeding Station” means Semen Bank managed by Department of Animal Husbandry Jammu/Kashmir and includes the distribution of semen/embryo/other Artificial Insemination inputs to field AI centres/Private AI workers/other agencies in the district ;
- (3) “Artificial Insemination Worker (AI Worker)” means a person who possesses requisite qualification, skill and experience as prescribed by the Authority to conduct Artificial Insemination in Bovines ;
- (4) “Authority” means the Bovine Breeding Authority constituted under section 3 of the Act ;
- (5) “Minimum Standard Protocol (MSP)” means Standards prescribed by the Authority and notified by the Government from time to time for all operations of a Semen Station ;
- (6) “Member” means the member of the Bovine Breeding Authority notified vide Notification SRO-122 of 2019 dated 21.02.2019 or any subsequent notification in this behalf ;

- (7) “Rules” means the Jammu and Kashmir Bovine Breeding (Regulation of Production, Sale of Bovine Semen and Artificial Insemination Services) Rules, 2019.
- (8) “Standard Operating Procedures for Artificial Insemination” means the standards prescribed by the Authority and notified by the Government from time to time for conducting Artificial Insemination.
- (9) Words and expressions used and not defined in these rules but defined in the Act shall have the same meaning assigned to them in the Act.

3. *Qualification and Experience of nominated member of Authority.*— No person shall be nominated by the Government under clauses (h) and (i) of sub-section (2) of section 5 of the Act, unless they possess the following qualification and experience :—

- (a) The Eminent Animal breeding scientist shall be a reputed Animal Breeder with MVSc/PhD in Animal Breeding and has served not less than 15 years in any Agriculture University/Veterinary University.
- (b) The Eminent Veterinarian shall be a reputed Veterinarian who has served as Chief Animal Husbandry Officer, Animal Husbandry Department or any equivalent post for not less than two years.

4. *Membership Roll.*— The Registrar of the Authority shall keep a roll of members and every member of the authority shall sign the roll and shall state herein his rank, occupation and address. The member concerned will notify any change in his address and the same shall be recorded by the Registrar in the roll of members.

5. *Meetings of the Authority.*— (1) Every meeting of the Authority shall be presided over by the Chairperson and in his absence, by the Registrar of the Authority.

(2) The Registrar of the Authority shall circulate the agenda of the meeting and shall keep a record of the proceedings of the Authority.

(3) The Authority shall meet at least once in every two months.

(4) The members shall be given at least fifteen days prior notice for holding an ordinary meeting and at least three days prior notice for holding a special meeting specifying the purpose, time and place at which such meeting shall be held.

(5) The Chairperson shall upon, a written request from not less than six members or upon a direction from government, call a special meeting of the

Authority.

(6) The quorum necessary for the transaction of business at any meeting shall be six members.

6. *Honorarium and Allowances of Members.*— The members of the committees constituted by the Authority from the panel of experts in terms of sub-section (4) of section 3 of the Act, shall be entitled to the following Honorarium/ Allowances :—

- (i) The Honorarium for members of the committee constituted for Certification/Evaluation/Technical auditing of Semen Stations, shall be Rs. 2000/- each for every Certification/Evaluation/Technical auditing.
- (ii) The Honorarium for members of the committee constituted for Certification/Evaluation/Technical auditing of Semen Banks, shall be Rs. 750/- each for every Certification/Evaluation/Technical auditing conducted.
- (iii) The Honorarium for members constituted for Bull Soundness Examination/Certification of bulls shall be Rs. 500/- each for certification of each breeding bull.
- (iv) The members of the committees, who are in service shall be entitled to TA and DA as applicable under rules to the *State Civil Service.
- (v) In case of other members the TA and DA shall be such as is admissible to Class II officers of the *State.

7. *Registration of Semen Stations:*

(1) *Registration of Existing Semen Stations:*

- a) Any existing semen station shall apply to the Authority for grant of certificate of Registration in "Form I" alongwith fee prescribed at sub-rule (3) of this rule.
- b) The semen station shall apply for ISO/HACCP certification if not certified and get itself certified within 6 months of issuance of provisional registration certificate.

* Now Union territory.

- c) The semen station shall be audited/inspected within one month by the committee for registration of semens after receipt of written request in this behalf.
- d) The Authority shall thereafter issue a provisional certificate in terms of sub-section (4) of section 10 of the Act.
- e) Semen station shall be audited on yearly basis by the committee constituted for the purpose.
- f) Passing of yearly audits is mandatory for renewal of Registration.
- g) The semen stations shall strictly follow the guidelines of Minimum Standard protocol issued by the Government from time to time for running the semen station.
- h) The Registration certificate shall get automatically cancelled if the semen station fails CMU Audit by Government of India for grading of semen stations.
- i) If by any means registration certificate of the semen station is cancelled, the semen station may apply afresh for new registration along with the fee already prescribed.

(2) *Registration of New Semen Station:*

- a) Any person/entrepreneur/NGO/Government Institution etc who desires to start a new semen station has to seek NOC from the Authority and shall submit DPR to the Authority for technical vetting before establishing it.
- b) The Authority with prior approval of the Government shall grant NOC for establishment of semen station.
- c) On expiration of one year after establishment of new semen station, the semen station shall submit an application as per the format annexed as "Form I" along with fee prescribed under sub-rule (3) of rule 7.
- d) Thereafter all the procedures, conditions, fees etc applicable on existing semen stations shall *mutatis mutandis* apply to new semen stations, however the new semen station has to send request to authority for

CMU audit by Govt. of India within two years of its establishment failing which the semen station shall stop all its operations and registration certificate shall get cancelled.

(3) *Fee for Registration.*— Every application under sub-rule (1) and sub-rule (2) shall be accompanied by fee of Rs. 25000/- in the form of a cheque or demand draft drawn in favour of Registrar Jammu and Kashmir Bovine Breeding Authority.

(4) *Grant of Registration Certificate.*— The Authority on receipt of applications under sub-rule (1) and (2) and after satisfying that the conditions laid under sub-section (6) of section 10 of the Act have been complied with, may issue a certificate of registration for a period of two years in “Form II”.

(5) *Renewal.*— The semen station shall make a request to the Authority along with fee of Rs. 5000/- by way of DD/cheques/e-transfer in favour of Registrar J&K Bovine Breeding Authority, three months before the expiry of Registration certificate.

8. *Registration of Semen Banks.* —(1) All the existing and new Semen Banks in the *State shall register themselves with the Authority by submitting an application as per the format at “Form III” along with a fee of Rs. 5000/- as DD/cheques/e-transfer in favour of Registrar J & K Bovine Breeding Authority.

(2) The Authority shall provide provisional registration certificate to semen bank which shall be valid for six months only.

(3) After receipt of application, the Authority shall arrange Technical Audit of the semen bank by the committee constituted for the purpose within two months of the receipt of request.

(4) After Technical Auditing grace period of two month shall be provided to semen Bank for meeting the non-compliances/observations made in the audit report.

(5) The registration certificate shall be provided to the semen bank after successful completion of two audits within a period of 5 months.

(6) If semen bank fails the technical auditing or by any means the validity of provisional registration certificate expires without grant of Registration Certificate, the semen bank shall stop its operations immediately and rectify the non-compliances and shall apply afresh along with the fee applicable for registration of semen banks.

* Now Union territory.

(7) The registration certificate shall be valid for two years and shall be renewed by sending a request of renewal three months prior to completion of two years along with a fee of Rs. 1000/- by way of DD/cheques/e-transfer in favour of Registrar J & K Bovine Breeding Authority. The semen bank shall again be technically audited before issuance of renewed registration certificate.

9. *Certification of Bulls.* —(1) The bulls shall be certified by the Authority, subject to such conditions, as specified in Minimum Standard Protocol for Semen Production notified by the Government from time to time.

(2) The Authority shall request National Dairy Development Board to generate a unique Identification No. for each certified bull compatible to INAPH so that no other bull in the country used for semen production for Artificial Insemination shall bear this number. It shall be mandatory for the semen stations to tag this Unique Identification No. securely and permanently to the certified bulls at all times. The Authority shall also generate a unique identification No. for bull used for natural mating.

(3) The bulls of different breeds used for semen production or natural mating shall be selected for induction as per the specifications/standards mentioned in Minimum Standard Protocol for Semen Production notified by the Government from time to time and shall be examined by the committee for certification of bulls for Bull Soundness Examination (BSE).

(4) The AI bulls or natural service bulls shall be procured from certified bull production programmes approved by the Government, such as PT/PS programmes run in the country by NDDDB or Govt. of India or State Governments, or from reputed Bovine breeding farms/semen stations of the *State or country but in accordance to the breeding policy of the *State.

(5) The testing of the AI bulls/natural service bulls shall be carried out by Semen Station/Government or private agency as per the standards/tests mentioned in Minimum Standard Protocol for Semen Production on yearly basis and in some cases on six monthly basis by the team of experts selected by the Authority for the purpose which may include experts from RDDDL Jalander/Institute of Animal Health & Biological Products Zakura AHD Kashmir/MS IAH & BP RS Pura AHD Jammu/SKUAST-K/SKUAST-J.

(6) It is mandatory to karyotype the bulls before induction in semen station or any breeding programme.

* Now Union territory.

(7) The HF breed and its crosses shall be tested against genetic diseases (recessive gene condition) as specified in Minimum Standard Protocol for semen production from the reputed Labs of central/*State Government/NDDDB.

(8) The culling of bulls shall be carried a per the provisions mentioned in Minimum Standard Protocol of Semen Production and after vetting by committee constituted for certification of Bulls.

(9) The Livestock Development Board shall send a request to the Authority with proper justification. The Authority shall approve the culling within 15 days after receipt of request if the bull does not qualify the provisions of Minimum Standard Protocol and within two days if bull is tested positive for any STD or communicable disease recommended in Minimum Standard Protocol.

(10) The Livestock Development Boards shall frame a culling committee in advance in the month of April consisting of members from Directorate of Animal Husbandry not below the rank of Deputy Director, Accounts Officer of Directorate of Animal Husbandry and CEO Livestock Development Board as its Chairman, which shall carry out the culling. The culling committee thus constituted shall be valid for one year. The culling committee shall carry out the culling within 15 days after the approval of culling by the Authority or immediately after the approval of culling by the Authority if the bull is tested positive for any STD or communicable disease as may be recommended in Minimum Standard Protocol.

11. *Registration of Bull Keepers.* —(1) No Bovine bull shall be used for natural mating in the area where Artificial Insemination Service is easily available and popular.

(2) No person can keep a bull for providing service of natural mating for bovine breeding in a community unless it is authorized by the Authority.

(3) Any person or agency whether Government or Private who keeps the bull and provides service of natural mating for bovine breeding in a community shall register itself with the Authority by submitting an application along with fee of Rs. 50/-. The registration certificate shall be provided only after ascertaining the bull used for natural mating is certified by the Authority.

(4) The certified bulls by the Authority shall only be used for any breeding programme.

(5) The Bull Keeper shall submit month-wise details of the matings to the nearest veterinary center manned by a Veterinarian who will in turn forward the

* Now Union territory.

information through reporting officer to concerned Artificial Breeding Station (ABS). The ABS shall submit consolidated information of natural mating to concerned Livestock Development Board.

(6) The registration of Bull Keepers shall be renewed annually after proper BSE by the committee constituted for the purpose and a roaster for the year for renewal of registration shall be issued by the Authority through a notification on 1st March every year.

(7) The bulls shall be relocated after every two years to prevent inbreeding at least 15 km away from the previous location.

(8) The Livestock Development Boards shall frame a rotation schedule on 1st March of every year and submit same to the Authority for approval.

(9) A bull shall be culled after rendering 8 years of breeding service.

(10) The bull shall be immediately isolated and shall not be used for breeding if it tests positive for any STD or communicable disease as per the recommendations of Minimum Standard Protocol and shall be culled immediately.

11. *Certification/Registration of AI workers.* —(1) The AI workers selected and trained by Livestock Development Boards/Department of Animal Husbandry Jammu/Kashmir under CSS – National Programme for Cattle and Buffalo Breeding/ NPBB/RGM or any other scheme of the *State or centre and are carrying out the AI work in the allotted areas shall register themselves with the Authority by submitting an application along with an affidavit as per the format provided at “Form IV” along with fee of Rs. 500/- as DD/cheques/e-transfer in favour of Registrar J & K Bovine Breeding Authority.

(2) The syllabus/module for training of AI workers shall be same as specified by the guidelines of CSS-NPCBB/NPBB/RGM which may be modified by the Authority as per the requirements of the *State.

(3) The new AI workers who have successfully received training from Livestock Development Boards shall register themselves with the Authority before starting AI work in allotted areas.

(4) The Livestock Development Boards shall provide list of all trained AI workers who have been provided cryocans to the Authority and shall submit updated list on 1st April of every year.

* Now Union territory.

(5) The AI workers who are trained in Stock Assistant Training Institute of Department of Animal Husbandry, Jammu/Kashmir or by Livestock Development Boards and have not carried out the AI work for last two years shall send a request to Authority for refresher training and shall register themselves with Authority.

(6) The trained AI workers who have received cryocans and AI inputs from Livestock Development Boards under different centrally sponsored/*State sponsored schemes and have not carried out AI work in the allotted areas for more than one year shall immediately return the cryocans and other inputs to respective Livestock Development Boards within one month from the date of issuance of these rules, failing which the persons shall be liable to punishment under the provisions of Jammu and Kashmir Bovine Breeding Act, 2018. The Livestock Development Boards shall provide list of such candidates to Authority as and when required.

(7) The retired Paravets trained in Stock Assistant Training Institutes of Animal Husbandry Department, Jammu/Kashmir during their regular service and are working as private AI workers or desire to work as AI workers shall register themselves with the Authority.

(8) The retired Veterinarians or unemployed Vets who are providing breeding services through AI or desire to provide AI services shall register themselves with the Authority.

(9) All the AI workers shall provide the month-wise AI details as per the format at "Form V" to nearest veterinary centre manned by a veterinarian who in turn shall submit the details through concerned reporting officer to Artificial Breeding Station of concerned district. The ABS shall provide consolidated information to the concerned Livestock Development Board.

(10) Any AI worker who fails to provide month-wise details of AI to concerned veterinary centre for consecutive 2 months, his registration shall be cancelled.

(11) All the AI workers, Government or Private, shall strictly follow *State breeding policy and the Standard Operating Procedures of AI notified by the Government from time to time during conducting AI.

(12) The Registration of AI workers shall be valid for one year from its date of issuance.

(13) The AI worker shall make a request for renewal one month prior to date of expiry along with fee of Rs. 100/- as DD/Cheque/e-transfer in favour of Registrar of the Authority.

* Now Union territory.

(14) The registration certificate shall be renewed only after NOC from concerned Livestock Development Board.

12. Regulation of Sale of Semen. —(1) Livestock Development Board, Jammu/Kashmir shall be authorized by the Authority to sell/distribute/gift or transfer bovine semen/embryos among the field AI centers of the *State or any other agency for up-gradation of bovines. Any other agency who wants to sell or distribute or gift or transfer bovine semen or embryo for bovine up-gradation shall seek NOC from Authority by sending a formal request along with justification for the purpose/details of semen/embryo to the Authority. The Authority shall grant NOC only after ascertaining that the sale/distribution/gift or transfer of bovine semen is in accordance to the breeding policy of the *State and directly or indirectly shall contribute to the bovine up-gradation of the *State.

(2) The Livestock Development Board, Jammu/Kashmir shall act as a nodal agency for import of bovine semen or embryos into the *State from any other State/agency or country. All such imports shall take place with prior approval of Authority for each consignment. The breed/other parameters of imported semen/embryos shall be in accordance to the breeding policy of the *State.

13. *Issue of Duplicate Registration Certificate.*— In case a certificate of registration or a certificate of renewal issued under the Act is defaced, lost or destroyed, the Authority, may, upon satisfaction, grant a duplicate certificate to the applicant on payment of such fee, prescribed as under :—

- i) For semen station: Rs. 500
- ii) For Semen Bank: Rs. 100
- iii) For Bull Keeper: Rs. 50
- iv) For Artificial Insemination Worker: Rs. 50.

* Now Union territory.

Form I

Format of Application form to request for Registration of Semen Station

To

The Registrar,
Bovine Breeding Authority

Sub: Requisition for Registration of Semen Station as per the provisions of J&K Bovine Breeding Act, 2018 and consider for Evaluation of Semen Stations by the Authority – regarding.

Dear Sir,

We are pleased to inform that we have been producing frozen semen doses as per MSP/SOP notified by the Government and we believe that the semen station/s maintained by us meet the minimum standards for semen production as prescribed by the Authority submitting the desired documents for information and necessary actions.

A fee of Rs. 25000/- (Rupees Twenty-five Thousand Only) is deposited through demand draft/Cheque/ e-transfer vide No. _____ dated _____ in favour of **Registrar, J & K Bovine Breeding Authority** with request to issue Provisional Registration Certificate valid for a period of 12 months and arrange technical audit of our semen station for its Registration. As requested we would like to suggest convenient dates for Technical Audit of semen station/s as per details below :—

Sl. No.	Place of Semen Station	Email ID & Mobile No.	The convenient date/s for undertaking Technical Audit
1.			

I/we hereby undertake to comply with all provisions of J & K Bovine Breeding, Act 2018.

Yours faithfully

(Authorized Signatory)

Name:

Designation:

Attached Sire Directory

No. of Imported Bulls (HF- 9000, Jersey-6000)_____

- a) No. of bulls tested for Karyotyping (for Chromosomal defects):
- b) No. of bulls not tested_____
- c) Breed specific Genetic diseases testing carried out for all bulls_____

5. Sourcing/criteria for selection of bulls**6. PT/PS programme initiated or participation in PT/PS programme****7. Health status of the bulls**

- a) Disease testing:

Disease	Test	Test agency	Periodically	Last test/date	Result
Brucellosis					
JD					
TB					
IBR					
BVD					
Vibriosis					
Trichomonosis					

- b) Vaccination Calendar :

Disease	Vaccine used	Periodically	Last Vaccination	Period of sexual rest
FMD				
Theileriasis				
H.S				
B.Q				

c) Incidences of FMD outbreaks :

d) Deworming Schedule :

Dewormer used	Periodically	Last Deworming

***6. Housing of the bulls**

a) No. of bull sheds :

b) How many single pens are available :

c) Total housing capacity (adult bulls and followers) :

d) Quarantine facilities :

e) Isolation Shed :

7. Fodder Cultivation

a) Area under cultivation (ha.) :

i) Irrigation :

ii) Un-irrigated :

iii) Total annual fodder production :
(Green/Dry in MT)

b) Annual demand for fodder (MT) :

c) Annual purchase of fodder :
(Green / Dry in MT)

d) Amount spent in purchase of fodder :

e) Chaffing facility :

* The numbering from here onwards should have started from 8 instead of 6.

8. Feeding Schedule

- a) Dry fodder / Green fodder / Concentrate :
- b) Brand of Concentrate and cost :

9. Animal handling facility / hoof dressing crates / equipment

10. Culling procedure

- a) Reasons for culling :
- b) Mode of disposal :
- c) Approx. time taken for disposal after initiative taken :
- d) Whether Incharge semen station has authority for culling :

Laboratory Management Section

11. Collection procedures

- a) Roaster for bulls :
- b) Space in collection yard :
- c) No. of Collection crates :
- d) Sexual Preparation of bull and no. of collection per bull per year :

12. Laboratory practices

- a) Sanitary procedures in the lab :
- b) Minimum acceptable motility for freezing :
- c) Sperm concentration / dose (in million) :
- d) AMC / regular servicing

13. **Major equipment :** — (List to be attached)
14. **Semen evaluation procedure :**
15. **INCUBATION PERIOD (30 DAYS) BEFORE DISPATCH (QUARANTINE) :**
16. **Source of liquid nitrogen supply & cost :**
17. **Production Details :**

a) Production / sale of semen doses during last 3 years (breedwise)

Breed	Year 1		Year 2		Year 3		Present stock of FS doses (upto 31-03-)
	Produc- tion	Despatch	Produc- tion	Despatch	Produc- tion	Despatch	
Jersey							
H.F.							
HF Cross							
Murrah							
Jersey Cross							
Indigenous							

b) Avg. production / bull / year during last 3 years (breed wise)

Breed	Year 1	Year 2	Year 3
Jersey			
HF			
Jersey Corss			
HF Cross			
Murrah			
Indigenous			

Avg. Prodn. (Exotic- 25,000, CB-15,000, Buffalo –15,000 < Indigenous-20,000)

- c) Major clients for sale of semen :
- d) Sale price of semen / dose :
- e) Production cost of semen / dose :
- f) Profit / loss status :
- g) Cumulative loss, if any :

18. Quality Control Section

- a) Routine checking of semen samples (fresh & frozen) for bacterial load :
- b) Bacterial load of lab environment Meeting the prescribed standard :
- c) Quality of reagents / chemicals used – AR/GR Grade :
- d) Quality Test as per MSP :

19. INFORMATION SYSTEM

- a) Unique ID for each bull :
- b) Computerization – (SSMS/SMILE/other software in operation) :

20. Manpower position

(Actual staff strength / training status)

Designation	As per Stnd	Actual available	Experience	Trg. Status
O/C				
Manager				
VOs				
Lab Technician				
Livestock Assistant				
Vety. Assistant				

21. BIO-SECURITY MEASURES :

22. Monitoring of the performance :

(Indicate if there is any meaningful process inbuilt in the system)

23. Availability of CASA /Flow Cytometer :

(Attached details of work carried out)

24. Any other relevant information :

25. Constraints faced by semen station :

Signature

Form II — Certificate of Registration of Semen Station

Certified that Semen Station _____ owned by _____ is registered with J & K Bovine Breeding Authority under the provisions of J & K Bovine Breeding Act, 2018 on _____ vide registration No _____.

This certificate is valid for a period of two years from the date of its issuance. The semen station shall strictly follow the guidelines of Minimum Standard Protocol issued by the Government from time to time for running the operation of semen station.

Registrar
J & K Bovine Breeding Authority

Form III — Application Form for Registration of Semen Bank

1. Name of Semen Bank :
2. Applicant's Name, Designation, full address with email ID, Ph.No., Fax No. etc. :
3. Names of the Directors, Proprietors, partners, owners, etc., of Semen Bank :
4. Location of semen bank :
5. Existing annual semen handling/distribution capacity (lakh doses per year) :
6. Breed wise details of semen being handled/distributed :
7. Name and address of the semen station from where semen is received :
8. Registration No. of semen station and registering authority :
9. List of persons engaged/posted in the bank and their qualification :
10. Names of district(s) to which the semen bank caters :
11. List of AI centres/MAITRI/Private AI Workers to whom semen is supplied :
12. Registration number of semen bank, in case of renewal with copy of the registration :

A fee of Rs 5000 has been deposited as DD/Cheque/e-transfer vide No _____ dated _____ in favour of Registrar J & K Bovine Breeding Authority.

I/we hereby undertake to comply with all the provisions of the J & K Bovine Breeding Act, 2018.

Name of Authorised Person :

Designation :

Place :

Date :

Signature :

Form IV — Application for Registration of A.I Worker

Photograph attested by CAHO

1. Name of AI Worker :
2. Father's Name :
3. Address :
4. Mobile No :
5. Registration No. of Livestock Development Board Jammu/Kashmir :
6. AI Training Provided By :
7. Cryocan Type :
8. Cryocan Allotted By :
9. Cryocan No :
10. Semen Bank Reporting to :
11. Area of Operation (Name of Villages) :
12. Breedable Cattle Population of area of operation :
13. Name and Address of Veterinary Hospital Reporting to :

I, _____ S/o _____ R/O _____
 _____ have deposited a fee of Rs 500/- through DD/Cheque/e-transfer bearing No. _____ in favour of Registrar J & K Bovine Breeding Authority.

I hereby undertake to comply with all the provisions of the J & K Bovine Breeding Act, 2018 .

Signature:

Name:

Place:

Date:

AFFIDAVIT

I, _____ S/O _____ R/O _____
do hereby state :

1. That information provided by me in Form IV is true to the best of my knowledge.
2. That I will take up Artificial Insemination work for up-gradation of bovines as per Standard Operating Procedures for AI, Livestock breeding policy of the *State and guidelines of bovine breeding scheme.
3. That I will record all events of bovine breeding from AI to calf birth as per the format provided by Livestock development Board Jammu/ Kashmir and submit the same to nearest Veterinary Hospital on monthly basis or as and when asked.
4. That any Official or Committee authorized by the Authority can inspect my inventory/facilities as and when required and i will fully cooperate with such official or committee.
5. That I hereby undertake to comply with all the provisions of the J&K Bovine Breeding Act, 2018 and the J&K Bovine Breeding Rules, 2019.
6. That the Authority shall cancel my registration without any notice if the Authority is not satisfied with my work.
7. That I will surrender all AI equipments received from Department of Animal Husbandry/Livestock Development Board under any *State sponsored or centrally sponsored scheme, if i fail to carry on AI work.
8. That I shall not use registration by the Authority for seeking any favour for absorption in any Government Department.

Signature

Witness 1 _____

Witness 2 _____

* Now Union territory.

ARTIFICIAL INSEMINATION (AI), PREGNANCY DIAGNOSIS (PD) & CALVING

AI Technician Name: _____
 District: _____

Reg. No: _____
 Valid upto: _____
 Month: _____
 Year: _____
 Reporting Veterinary center: _____

SNo	Tag Number	Artificial Insemination (AI)					Preg. Diagnosis (PD)		Calving (CV)				Owner's Name/BO	Village Name		
		AI Date (dd-mm-YYYY)	Semen/ Bull Number	Batch #	AI/ TP/ Tick Assessment	AI/ TP/ Tick Assessment	PD Date (dd-mm-YYYY)	Result (Prog./ Non.)	Other Bvt/ Provider	Calving Date (dd-mm-YYYY)	Phase of Calving	Calving Type			Tag Number Calf 1 / Calf 2	Sex (M/F)
1																
2																
3																
4																
5																
6																
7																
8																
9																
10																
11																
12																
13																
14																
15																

Fields Marked with * are Mandatory

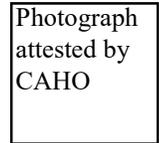
T02 Signature **T03 Signature** **T04 Signature**

For Cases of Calving: *N - Normal, *SP - Slight Pull, *RP - Heavy Pull and *D* for Distocla
 For Calving Type: *SB - Still Birth, *TW - Twin Male, *TF - Twin Female, *TMF - Twin Male Female, *AB - Abortion, *M - Single Male, *F - Single Female
 Genetic Defects: 1.Short Lower Jaw (Brachygnathia) 5.Breech Matrimom 6.Coat Prec/Barebody (Alopecia) 7.Mulles 8.Small Mouth (Micrognathia) 9.Long upper Jaw (Prognathia) 13.Limb Deformity
 2.Harelip (Cleft Palate) 3.Corn Eye (Cyclops) 4.Big Head (Hydrocephalus) 10.No Anus (Agenesis Ani) 11.No Mouth (Agnathia) 12.Insident appearance (Schistosomus reflexus) 14.Tentacles/Scrool defect
 15.Cryptorchid (Testicle(s) unable to descend)

Signature for Printer

Form VI

Application for registration of Bull Keepers



Name of Bull Keeper :

S/o :

Address :

Mobile No :

Breed of Bull :

Age :

BSE Score :

Disease testing status :

I hereby undertake to comply with all the provisions of the J & K Bovine Breeding Act, 2018.

Signature
